

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 70804 of 2013

(Arising out of Order-in-Original No.36/COMM/CE/SLG/12-13 dated 21.03.13 passed by customs, Central Excise and Service Tax, Siliguri.)

M/s. GKD Products Pvt. Ltd.

(143, Seth Sreelal Market, Dhananjoy Bhawan, Siliguri,
Dist. Darjeeling)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri

(C. R. Building, Haren Mukherjee Road,
Hakimpara, Siliguri-734001)

Respondent

APPEARANCE:

Shri Arijit Chakraborty, Advocate for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.75335/2022

DATE OF HEARING : 13 June 2022
DATE OF DEISION: 13 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal.

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)